

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 33**

**CA 36/2016 CA 37/2016 CA 38/2016 CA 39/2016 IN TCP 13/2012**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **SHRI RAJINDER K MALHOTRA V/s VIDYUT  
METALLICS PVT LTD & ORS**

Section 397-398 of the Companies Act, 2013

---

**ORDER**

Adv. Abhyarthana Singh i/b Adv. Rashmikant and Partners for the Original Petitioner/

Applicant present through VC.

**CA 36/2016 CA 37/2016 CA 38/2016 CA 39/2016**

Ld. Counsel for the Applicant informs that an amendment is to be carried out and seeks further time. All the three Petitions TCP 13/2012, TP/12(MB)2012 & TP/14(MB)2012 are connected matter, post on the same date. List this matter on Board on **17.05.2024**.

-sd-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**